

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No.51373 of 2019 [SM]

[Arising out of Order-in-Appeal No. 05/ST/DLH/2019 dated 18.03.2019 passed by the Commissioner (Appeals-I), Central Excise, Delhi]

M/s.Inmacs Microsystems Pvt. Ltd. ...Appellant
503, Chiranjiv Tower,
43, Nehru Place, Delhi-110019.

VERSUS

Commissioner Central Tax, North Delhi ...Respondent
CGST, North Delhi, 1st Floor,
C.R. Building, I.P. Estate,
New Delhi 0110002.

APPEARANCE:

None appeared for the Appellant
Shri Y. Singh, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION : **01/04/2021**

FINAL ORDER NO. 51227/2021

RACHNA GUPTA:

None appeared for the appellant. However, a letter dated 30.09.2020 is received on 07.10.2020 alongwith the copy of SVLDRS Form No. 4. In view of the SVLDRS Form No. 4 as issued under Sabka Viswas (Legacy Dispute Resolution) Scheme, the appeal is liable to be deemed as withdrawn. Keeping in view thereof, the appeals stand dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)